

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SABER PAPER BOARDS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	SABER PAPER BOARDS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	27-12-1996
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES- CHANDIGARH
4.	CORPORATE INDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBOTOR	U21015PB1996PTC019227
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	VPO- JUGIANA, G T ROAD LUDHIANA PUNJAB 141001
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	07-01-2020
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 DAYS FROM THE DATE OF COMMENCEMENT OF RESOLUTION PROCESS WHICH IS 05-07-2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	NAME – MR. VIKRAM BAJAJ REGISTRATION NUMBER- IBBI/IPA-002/IP-N00003/2016-17/10003
9	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	REGISTERED ADDRESS- 308, 3 RD FLOOR, PEARL BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA DELHI-110034 EMAIL-BAJAJ.VIKRAM@GMAIL.COM
10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSION	ADDRESS FOR SENDING CLAIMS: 308, 3 RD FLOOR, PEARL BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA, DELHI-110034



		EMAIL- ip.saberpaperboards@gmail.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	21-01-2020
12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	Relevant forms are available at https://ibbi.gov.in/home/downloads NIL

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, Chandigarh has ordered the commencement of corporate insolvency resolution process against the Saber Paper Boards Private Limited on 07-01-2020 in CP (IB) No. 376/Chd/Pb/2018.

The creditors of Saber Paper Boards Private Limited are hereby called upon to submit a proof of their claims on or before 21-01-2020 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


 VIKRAM BAJAJ
 REGISTRATION NO- IBBI/PA-002/IP-N00003/2016-17/10003
 INTERIM RESOLUTION PROFESSIONAL
 SABER PAPER BOARDS PRIVATE LIMITED

08-01-2020
NEW DELHI